

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 03/08/2018

Misc. Application No.225 of 2018
In
Appeal (L) No.302 of 2018

P. J. Chaudhary
B-1401, 14th Floor, HDIL Metropolis,
Near Four Bungalow, J.P. Road,
Opp. Gurudwara, Andheri (W),
Mumbai – 400 053.

... Applicant /
Appellant

Versus

Securities and Exchange Board of India
SEBI Bhavan,
Plot No.C-4A, G Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai – 400 051.

... Respondent

Mr. Pratham Masurekar, Advocate i/b R.V. Legal for the
Applicant/Appellant.

Mr. E. Balasubramanian, AGM for the Respondent.

CORAM : Dr. C.K.G. Nair, Member

Per : Dr. C.K.G. Nair, Member (Oral)

1. Not on board. Mentioned by the Counsel for the
applicant/appellant.

2. This Misc. Application is filed seeking to condone some of the
objections raised by the Registry vide its letter dated 20th July, 2018.

Counsel for the applicant/appellant admits that part of the objections

raised by the above letter cannot be rectified because the applicant/appellant does not have legible copies of the same.

3. This argument of the appellant cannot be accepted because for determination of a matter, documents need to be legible. However, in order to make one more effort, as sought, appellant is permitted to produce legible copies and to file fresh documents. Thus, appellant is given ten days time to file fresh and legible documents.

4. Accordingly, Misc. Application is disposed of with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member

03/08/2018

Prepared & compared by-dg